

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/1571/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 22nd March, 2022

Sub: **Cancellation of Casual leave.**

Ref:- Your letter No. DJNB/1470 Date 21.03.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **cancellation of casual leave on 21.03.2022 & 22.03.2022** , has been granted.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/1572/A, dated

, 22-03-2022

Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)